

COMPANY LAW BOARD, MUMBAI BENCH, MUMBAI

Attendance-cum-order sheet in the case of M/s. Safal Developers Pvt. Ltd. & Ors.

CP No. 62/2014 u/s 397-398 DATE : 28.04.2016 TIME: 10.30 A M

SR. NO	NAME	DESIGNATION	SIGNATURE
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The Hon'ble Member is not available for today's hearing. Hence the CP is adjourned to **11.07.2016 at 10.30 A.M.** for the same purpose which was listed today.

Dated 28th April, 2016

Sd/-
(S. P. SAWANT)
BENCH OFFICER

COMPANY LAW BOARD, MUMBAI BENCH, MUMBAI

Attendance-cum-order sheet in the case of M/s. Safal Developers Pvt. Ltd. & Ors.

CP No. 62/2014 u/s 58, 59, 397-398 DATE : 02.02.2016 TIME: 10.30 A M

SR. NO	NAME	DESIGNATION	SIGNATURE
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The Hon'ble Member is not available for today's hearing. Hence the CP is adjourned to **28.04.2016 at 10.30 A.M.** for the same purpose which was listed today.

Dated 2nd February, 2016

sd/-
(S. P. SAWANT)
BENCH OFFICER

COMPANY LAW BOARD, MUMBAI BENCH, MUMBAI

Attendance-cum-order sheet in the case of M/s. Safal Developers Pvt. Ltd. & Ors.

CP No. 62/2014 u/s 58, 59, 397-398 DATE : 30.11.2015 TIME: 10.30 A M

SR. NO	NAME	DESIGNATION	SIGNATURE
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The Hon'ble Member is not available for today's hearing. Hence the CP is adjourned to **02.02.2016 at 10.30 A.M.** for the same purpose which was listed today.

Dated 30th November, 2015

Sd/-
(S. P. SAWANT)
BENCH OFFICER

COMPANY LAW BOARD, MUMBAI BENCH, MUMBAI

Attendance-cum-order sheet in the case of M/s. Safal Developers Pvt. Ltd. & Ors.

CP No. 62/2014 u/s 58, 59, 397-398 DATE : 21.09.2015 TIME: 10.30 A M

SR. NO	NAME	DESIGNATION	SIGNATURE
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The Hon'ble Member is not available for today's hearing. Hence the CP is adjourned to **30.11.2015 at 10.30 A.M.** for the same purpose which was listed today.

Sd/-

(S. P. SAWANT)
BENCH OFFICER

Dated 21st September, 2015

COMPANY LAW BOARD, MUMBAI BENCH, MUMBAI

Attendance-cum-order sheet in the case of M/s. Safal Developers Pvt. Ltd. & Ors.

CP No. 62/2014 u/s 58, 59, 397-398 DATE : 30.06.2015 TIME: 10.30 A M

SR. NO	NAME	DESIGNATION	SIGNATURE
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The Hon'ble Member is not available for today's hearing. Hence the CP is adjourned to **21.09.2015** at **10.30 A.M.** for the same purpose which was listed today.

Dated 30th June, 2015





Sd/-
(S.P. SAWANT)
Bench Officer

COMPANY LAW BOARD, MUMBAI BENCH, MUMBAI

PRESENT: SHRI ASHOK.KUMAR TRIPATHI
MEMBER (JUDICIAL)

Attendance-cum-order sheet in the case of M/S Safal Developers Pvt. Ltd. & Ors.

CP No. 62/2014 u/s 58, 59, 397-398 DATE: 07.04.2015 TIME: 10.30 A M

SR. NO	NAME	DESIGNATION	SIGNATURE
	Adv. Kunal Divakadar also Adv. Nitesh Ranavat i/b M/s. Wadia Ghandy & Co.	Adv. for Respondent Nos. 2 to 4	
	Adv. Farhan Dubash also Adv. Kalpesh Joshi	Advocates for R1	
	Rishabh Shah	Adv. for Petitioners	
	Adv. AURELIUS D'SILVA i/b PMM & Co. Adv. for Rep 7 to 9.	Adv. for Reps 7 to 9.	

Order

C.A No.237 of 2014
In C.P. No.62 of 2014

1. C.A. mentioned. This is a Company Application filed by the Respondent No.2 assailing the maintainability of the petition and seeking its dismissal on the grounds stated therein.
2. Reply to the C.A. has been filed by the Petitioners.
3. The Ld. Counsel appearing for the Respondents seeks time to file rejoinder. Time allowed as prayed for. Let rejoinder be filed before the date fixed.
4. List the C.A on the next date fixed for hearing.

C.P. No.62 of 2014

5. Post the C.P. alongwith above numbered C.A. on June 30, 2015 at 10.30 a.m for final hearing. In the meantime, further pleadings, if any, may be exchanged between the Parties.

Sd/-
A.K.Tripathi
Member (Judicial)

Dated this April 7, 2015.

COMPANY LAW BOARD, MUMBAI BENCH, MUMBAI

PRESENT: ASHOK KUMAR TRIPATHI
MEMBER (JUDICIAL)

Attendance-cum-order sheet in the case of M/s. Safal Developers Pvt. Ltd. & Ors.

CP No. 62/2014 u/s 58, 59, 397-398 DATE: 16.01.2015 TIME: 10.30.A.M.

SR. NO	NAME	DESIGNATION	SIGNATURE
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The Hon'ble Member is on leave today. Hence the CP is adjourned to **07.04.2015** at **10.30 A.M.** for the same purpose which is listed today.

Sd/-
(S.P. SAWANT)
Bench Officer

COMPANY LAW BOARD, MUMBAI BENCH

N.T.C.HOUSE, 2ND FLOOR, 15, N.M.MARG,

BALLARD ESTATE, MUMBAI-400 038.

C.P. No. 62/58, 59, 397-398/CLB/MB/2014/ 425 + 428

To:

- 1 Mr. Rajoo Shah
43, Vishnidevi Road No. 14,
Behind Don Bosco School,
Lotlikar Marg, Matunga,
Mumbai - 400 019.
- 2 M/s. Safal Developers Pvt. Ltd.
Chandra Mahal, Room No. 23,
204, Thakurdwar Road,
Mumbai - 400 002.
- 3 M/s. Raval-Shah & Co.
Advocate,
Bldg. No. 5-7, 3rd Floor,
Rajbahadur Mansion,
Above Coffee House,
Homi Modi Street, Fort,
Mumbai - 400 023.
- 4 M/s. Wadia Ghandy & Co.
Advocates, Solicitors & Notary
N. M. Wadia Buildings, 123,
Mahatma Gandhi Road,
Mumbai - 400 001.

प्रेषित किया

RECEIVED ON

16 JAN 2015

Sub: Petition Under Section 58, 59, 397-398 of the Companies Act, 1956

Mr. Rajoo Shah

V/s.

M/s. Safal Developers Pvt. Ltd. & Ors.

.....Petitioner

.....Respondents.

Sir,

PLEASE TAKE NOTICE THAT the Hon'ble Member, Shri. Ashok Kumar Tripathi is not available for hearing on 16.01.2015. Hence the above referred subject matter which is fixed for hearing on 16.01.2015 at 10.30 A.M. is now re-scheduled and fixed for hearing on **07.04.2015 at 10.30 A.M.** You are also directed to intimate the new date of hearing (**07.04.2015 at 10.30 A.M.**) of the matter to all concerned parties.

Yours Faithfully,

sd/-




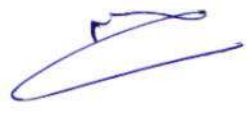
(S. P. SAWANT)
BENCH OFFICER

COMPANY LAW BOARD, MUMBAI BENCH, MUMBAI

PRESENT: SHRI ASHOK.KUMAR TRIPATHI
MEMBER (JUDICIAL)

Attendance-cum-order sheet in the case of M/s. Safal Developers Pvt. Ltd. & Ors.

CP No. 62/2014 u/s 58, 59, 397-398 DATE : 26.11.2014 TIME: 10.30 A M

SR. NO	NAME	DESIGNATION	SIGNATURE
	Umi Tanna, i/b Pravin Mehta and Mullis & Co, for Respondent Nos. 7 to 9.	Advocate	
	Adv. Fatema Bawolawalla	Advocate	
	Farhan Dubash	Counsel Def. No. 1	
	Adv. Kunal Dwasikadas v/w Adv. Nitesh Ranavat and Adv. Rahul Veera i/b Wadia Chhardy and Co.	Advocate for Resp. Nos. 2 to 4	

16-1-15
10.30 am.

Order

By Consent, C.P. is adjourned to 16.01.2015, 10.30 am.
for the same purpose for which it was listed today.
In the meantime, Parties may exchange the pleadings.
Sufom.



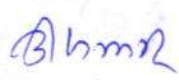

28/11

COMPANY LAW BOARD, MUMBAI BENCH, MUMBAI

PRESENT: SHRI ASHOK.KUMAR TRIPATHI
MEMBER (JUDICIAL)

Attendance-cum-order sheet in the case of M/s. Safal Developers Pvt. Ltd. & Ors.

CP No. 62/2014 u/s 58, 59, 397-398 DATE : 09.09.2014 TIME: 10.30 A M

SR. NO	NAME	DESIGNATION	SIGNATURE
1	RISHABH SHAH	COUNSEL FOR PETITIONERS	
2	Counsel Mr. Kunal Dwarkadas along with Advocate Mr. Nitesh Ranavat and Advocate Mr. Rahul Veera	Counsel for Respondent nos. 2 to 4 Advocate Advocate	
3	SHOJAS BAZAL i/b KARRETH JOSHI for RESP. NO. 1	Advocate	

C.P. 62 of 2014

Order

1. The Ld. Counsel appearing on behalf of the Respondent Nos. 2 to 4 submitted that the Respondents propose to file an application challenging the maintainability of the Petition during the course of the day. The same may be filed. A copy thereof will be supplied to the Petitioners' Counsel. The Petitioners shall be entitled to file reply within 4 weeks to the application so filed, to which the Respondents may file a rejoinder, if any, before the date fixed.

2. Similarly, the Respondents may file their replies to the C.P. within 4 weeks, to which the Petitioner may file a rejoinder, if any before the date fixed.

3. The C.A. to come up along with the C.P. on November 26, 2014 at 10.30 a.m. for further hearing and directions.

Sd/-
(A.K. Tripathi)
Member (Judicial)

Dated this September 9, 2014

Telegram: COMPBENC

**GOVERNMENT OF INDIA
COMPANY LAW BOARD, MUMBAI BENCH
N.T.C.House, 2nd Floor, 15 N.M. Marg,
Ballard Estate, Mumbai – 400 038.
Website: www.mumbaiclbb.com**

Office: 22611456
22619636

C.P. No. 62/58, 59, 397-398/CLB/MB/2013/ 4237 to
To: 4240

भेजित किया

ESPATCHEE @M.....

19 AUG 2014

- 1 Mr. Rajoo Shah
43, Vishnidevi Road No. 14,
Behind Don Bosco School,
Lotlikar Marg, Matunga,
Mumbai – 400 019.
- 2 M/s. Safal Developers Pvt. Ltd.
Chandra Mahal, Room No. 23,
204, Thakurdwar Road,
Mumbai – 400 002.
- 3 M/s. Raval-Shah & Co.
Advocate,
Bldg. No. 5-7, 3rd Floor,
Rajbahadur Mansion,
Above Coffee House,
Homi Modi Street, Fort,
Mumbai – 400 023.
- 4 M/s. Wadia Ghandy & Co.
Advocates, Solicitors & Notary
N. M. Wadia Buildings, 123,
Mahatma Gandhi Road,
Mumbai – 400 001.

Sub: Petition Under Section 58, 59, 397-398 of the Companies Act, 1956

Mr. Rajoo Shah

.....Petitioner

V/s.

M/s. Safal Developers Pvt. Ltd. & Ors.

.....Respondents.

Sir,

With reference to the above, I am to forward herewith a certified Copy of order dated 19.08.2014 passed by Company Law Board, Mumbai Bench in the above case for further action.

Please acknowledge receipt of the same.

Yours faithfully,

Encls: As above.

Sd/-
(U. P. PARMAR)
BENCH OFFICER





COMPANY LAW BOARD, MUMBAI BENCH, MUMBAI

PRESENT: SHRI ASHOK.KUMAR TRIPATHI
MEMBER (JUDICIAL)

Attendance-cum-order sheet in the case of M/s. Safal Developers Pvt. Ltd. & Ors.

CP No. 62/2014 u/s 58, 59, 397-398 DATE : 19.08.2014 TIME: 10.30 A M

SR. NO	NAME	DESIGNATION	SIGNATURE
1.	Counsel Kunal Dwarkadas along with Adv. Nitish Ranavat and Adv. Rahul Veera i/b Wadia Ghandy and Co. for Respondent nos. 2 to 4.	Advocate Advocate Advocate	
	Adv. Fatema Bawdawalh i/b Raval-Shah & Co. for the petitioners.	Advocate	

Order

C.P. No.62 of 2014

1. C.P. mentioned. The Ld. Counsel for the Respondents pointed out minor typographical errors in the order dated 7/08/2014.
2. Heard. The errors pointed out by the Ld. Counsel are bonafide, I therefore direct that in the para No.6 in the last line, the word "ad" shall be deleted. Similarly, in para No.8 2nd in line the words "further ad" shall be deleted.
3. The Ld. Counsel for the Respondents further sought two weeks more time to enable the Respondents to file their respective reply(s). Prayer considered. Allowed. Let reply be filed within 2 weeks.
4. List the C.P. on the date already fixed i.e. September 9, 2014 at 10.30 a.m for hearing in respect of interim reliefs.

Sd/-
A.K.Tripathi
Member (Judicial)

Dated this August 19, 2014.

Telegram: COMPBENC

GOVERNMENT OF INDIA
COMPANY LAW BOARD, MUMBAI BENCH
N.T.C.House, 2nd Floor, 15 N.M. Marg,
Ballard Estate, Mumbai – 400 038.
Website: www.mumbaiclb.com

Office: 22611456
22619636

C.P. No. 62/58, 59, 397-398/CLB/MB/2013/ 4108 to 4111
To:

- 1 Mr. Rajoo Shah
43, Vishnidevi Road No. 14,
Behind Don Bosco School,
Lotlikar Marg, Matunga,
Mumbai – 400 019.
- 2 M/s. Safal Developers Pvt. Ltd.
Chandra Mahal, Room No. 23,
204, Thakurdwar Road,
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- 3 M/s. Raval-Shah & Co.
Advocate,
Bldg. No. 5-7, 3rd Floor,
Rajbahadur Mansion,
Above Coffee House,
Homi Modi Street, Fort,
Mumbai – 400 023.
- 4 M/s. Wadia Ghandy & Co.
Advocates, Solicitors & Notary
N. M. Wadia Buildings, 123,
Mahatma Gandhi Road,
Mumbai – 400 001.

पति किा
RESPATCHED ON...
1 : AUG 2014

Sub: Petition Under Section 58, 59, 397-398 of the Companies Act, 1956

Mr. Rajoo Shah

.....Petitioner

V/s.

M/s. Safal Developers Pvt. Ltd. & Ors.

.....Respondents.

Sir,

With reference to the above, I am to forward herewith a certified Copy of order dated 07.08.2014 passed by Company Law Board, Mumbai Bench in the above case for further action.

Please acknowledge receipt of the same.

Yours faithfully,

Encls: As above.


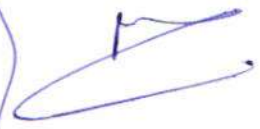

Sd/-
(U. P. PARMAR)
BENCH OFFICER

COMPANY LAW BOARD, MUMBAI BENCH, MUMBAI

PRESENT: SHRI ASHOK.KUMAR TRIPATHI
MEMBER (JUDICIAL)

Attendance-cum-order sheet in the case of M/s. Safal Developers Pvt. Ltd. & Ors.

CP No. 62/2014 u/s 58, 59, 397-398 DATE : 07.08.2014 TIME: 10.30 A M

SR. NO	NAME	DESIGNATION	SIGNATURE
1.	Counsel Rishabh Shah along with Adv. Fatema Banodawalle & Himank Singh	Counsel & Advocate For Petitioners.	
2.	Senior Advocate Mr. Fredun Devitre along with Advocate Mr. Nitesh Ranavat and Advocate Mr. Rahul Veera i/b Wadia Chandly and Co. for Respondent Nos. 2 to 4.	Senior Advocate Advocate Advocate	
3.	Mr. Farhan Dublyash along with Mr Kalpesh Joshi, Advocates for Respondent No. 1.	Advocates	

Order

C.P. No.62 of 2014

1. C.P. mentioned. The Petitioners have filed the above numbered Company Petition under Sections 58 and 59 of the Indian Companies Act,

2013 read with Sections 397, 398, 402 and 403 of the Indian Companies Act, 1956 ("Act" in short). The Petitioners have made various complaints regarding acts of oppression and mis-management purportedly committed by the Respondent Nos. 2 to 9 in the affairs of Respondent No.1 Company ("Company" in short). Based on the complaints, the Petitioners have sought various reliefs as well as ad-interim reliefs as contained in the petition.

2. Pursuant to the notice, the Ld. Counsel appearing for the Respondents sought time to enable the Respondents to file their reply(s).

3. On the otherside, the Ld. Counsel for the Petitioner submitted that in the event, interim protection is not granted to the Petitioners, the purpose of filing of the petition may be defeated. He therefore, prayed to grant ad-interim orders to protect the interest of the Petitioner.

4. Taking into consideration the urgency expressed by the Ld. Counsel for the Petitioners, I heard both the sides at length.

5. The Ld. Sr. Counsel appearing for and on behalf of the Respondent Nos.2 to 4 primarily challenged the maintainability of the petition contending that the Petitioner holds only 2% of the total share capital of the Company. The Ld. Counsel further contended that the Petitioners are not entitled to any more share as sought by them in their petition. According to him, the Petition has been filed by the Petitioners for collateral purpose which deserves to be dismissed at the threshold stage itself.

6. Having considered the rival submissions, and on perusal of record, I deem it expedient, just and proper to invite the reply(s) from the Respondents before consideration of ~~the~~^{the} - interim reliefs.

7. Let reply(s) be filed by the Respondents within 2 weeks to which rejoinder, if any, may be filed within a week thereafter.

8. Renotify the C.P. on September 9, 2014 at 10.30 a.m for hearing in respect of ~~the~~ interim reliefs

Sd/-

A.K.Tripathi
Member (Judicial)

Dated this August 7, 2014.